

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20440 of 2019

(Arising out of Order-in-Appeal No.10, 11 & 12/2019 dated
14.01.2019 passed by the Commissioner of Central Tax (Appeals-I),
Bangalore)

**M/s. Total Environment
Hospitability Pvt. Ltd.,**

'Imagine, No.78, ITPL Main Road,
EPIP Zone, Whitefield,
Bengaluru – 560 066.

Appellant(s)

VERSUS

Commissioner of Central Tax,

TTMC, 4th Floor, Above BMTC Bus Stop,
Domlur, Old Airport Road,
Bangalore – 560 071.

Respondent(s)

WITH

Service Tax Appeal No. 20441 of 2019

(Arising out of Order-in-Appeal No.10, 11 & 12/2019 dated 14.01.2019 passed
by the Commissioner of Central Tax (Appeals-I), Bangalore)

Ms. Shibanee Sagar, Director

**M/s. Total Environment
Hospitability Pvt. Ltd.,**

'Imagine, No.78, ITPL Main Road,
EPIP Zone, Whitefield,
Bengaluru – 560 066.

Appellant(s)

VERSUS

Commissioner of Central Tax,

TTMC, 4th Floor, Above BMTC Bus Stop,
Domlur, Old Airport Road,
Bangalore – 560 071.

Respondent(s)

AND

Service Tax Appeal No. 20442 of 2019

(Arising out of Order-in-Appeal No.10, 11 & 12/2019 dated 14.01.2019 passed
by the Commissioner of Central Tax (Appeals-I), Bangalore)

Mr. Kamal Sagar, Director,

**M/s. Total Environment
Hospitability Pvt. Ltd.,**

'Imagine, No.78, ITPL Main Road,
EPIP Zone, Whitefield,
Bengaluru – 560 066.

Appellant(s)

VERSUS

Commissioner of Central Tax,

TTMC, 4th Floor, Above BMTC Bus Stop,
Domlur, Old Airport Road,
Bangalore – 560 071.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Rajasekar, B.N.N., Superintendent (AR), for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI,
MEMBER(TECHNICAL)

FINAL ORDER NO.21945 TO 21947/2025

DATE OF HEARING: 01.12.2025

DATE OF DECISION: 01.12.2025

DR. D.M. MISRA

None present for the appellants. However, the learned AR for the Revenue submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificates have also been issued by the Designated Committee, which have also been placed on record and he does not dispute the same. In view of the discharge certificates, the present appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER(TECHNICAL)

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